

THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH

Item 37

IA No. 294/2023, 561/2023
In
CP(IB) No. 239/Chd/Hry/2021
(Admitted)

Under Section 9, & 60(5) &
21, IBC 2016

In the matter of:-

Reem Tanners Pvt. Ltd

...Petitioner/ Operational Creditor

Vs.

Drish Shoes Ltd

...Respondent/ Corporate Debtor

Present: Mr. Pulkit Goyal with Mr. Prajwal Chauhan, Advocate for the RP.
Mr. Tejas Singh with Mr. Mohit Nagpal, Advocates for the applicant in IA
No. 294/2023.

IA No 294/2023

This application has been filed by the Operational Creditor for condonation of delay in filing their application before the RP. It is informed by the respondent that at present resolution plans have been received and those are under active consideration. He is directed to file reply within two weeks with a copy in advance to the counsel opposite. List the matter on 11.04.2023.

IA No. 561/2023

This application has been filed by the RP seeking extension of 60 days beyond 270 days which has been expired. As per records, in the 11th meeting of CoC on 06.02.2023 period of 60 days has been recommended and resolution plans have also been received, which are under active consideration. It is also stated by learned counsel for the Resolution Professional that they will seek indulgence of this Bench for

exclusion of the same period. In view of the same, he is directed to file revised prayers within one week. List the matter on 11.04.2023.

-sd-

(Subrata Kumar Dash)
Member (Technical)

March 03, 2023
SM

-sd-

(Harnam Singh Thakur)
Member (Judicial)